NOTIFICATION

New Delhi, the 17th December, 2015

S.O. 3445(E).—Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O.54(E) dated the 16th January, 1998, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 13, "Rural Development project – construction of buildings for primary school, women and child welfare centre, staff quarters, quest house, laboratory and library hall, kitchen and dining hall, meditation hall, administrative block, construction of three more class rooms, one seminar hall, two buses for students, one bus for staff, ten computers, and other furniture at Vinaypuram, District Bhilwara, Rajasthan" by "Anuvrat Gram Bharti Sansthan, Vinaypuram, P.O. Chankshed, Tehsil – Mandal, District Bhilwara, Rajasthan", as an eligible project or scheme for a period of three years beginning with assessment year 1998-1999, which was extended further vide notification number S.O.159(E) dated the 23rd February, 2000 for a period of three years beginning with financial year 2001-2002, which was extended further vide notification number S.O.374(E) dated the 19th March, 2004 for a period of three years beginning with financial year 2003-2004, which was extended further vide notification number S.O.1157(E) dated the 16th July, 2007 for a period of three years beginning with financial year 2006-2007; which was extended further vide notification number S.O. No. 1252(E) dated 18.05.2009 for a period of three years ending with financial year 2011-2012 and which was extended further vide notification number S.O. No. 3158(E) dated 17.10.2013 for a period of three years ending with financial year 2014-15;

And whereas by notification number S.O. 1313(E) dated the 4th June, 2008 the estimated cost was enhanced from Rs. 60.00 lakh to Rs.140.00 lakh;

And whereas by Corrigendum number S.O. 4395(E) dated the 12th November, 2008 the inclusion of construction of three more class rooms, one seminar hall, two buses for students, one bus for staff, ten computers, and other furniture in the approved project;

And whereas the said project or scheme is likely to extend beyond eighteen years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Rural Development project – construction of buildings for primary school, women and child welfare centre, staff quarters, quest house, laboratory and library hall, kitchen and dining hall, meditation hall, administrative block, construction of three more class rooms, one seminar hall, two buses for students, one bus for staff, ten computers, and other furniture at "Vinaypuram, District Bhilwara, Rajasthan" being carried out by Anuvrat Gram Bharti

Sansthan, Vinaypuram, P.O. Chankshed, Tehsil – Mandal, District Bhilwara, Rajasthan, without any change in the approved cost of Rs.140.00 lakh, as an eligible project or scheme for a further period of three years beginning with financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

[No. 271/2015/F. No. V. 27015/4/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)